# GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ LOK SABHA UNSTARRED QUESTION NO. 3017 ANSWERED ON 22.03.2022

## **DEVELOPMENT WORKS IN VILLAGES**

#### 3017. SHRI RAMALINGAM S.:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Government is aware of the fact that many Panchayati Raj Institutions are facing many impediments/hindrances while implementing various development works in villages in the country and if so, the details thereof ;
- (b) whether necessary steps will be taken by the Government for smooth and unhindered implementation of development works in villages by Panchayati Raj Institutions and if so, the details thereof;
- (c) whether the Government has allocated any funds to these Panchayati Raj Institutions to undertaken development works in villages during the last three years; and
- (d) if so, the details thereof, State-wise;

## ANSWER

## THE MINISTER OF STATE FOR PANCHAYATI RAJ

## (SHRI KAPIL MORESHWAR PATIL)

(a) Non-availability of adequate funds, low governance capability of the elected representatives of the Panchayati Raj Institutions (PRIs) to plan, manage and utilize limited funds and raise their own sources of revenue, limited technical and trained manpower, and ensuring transparency in governance are some of the major impediments/hindrances faced by the Panchayats while implementing various developmental works in the villages.

(b) The work of strengthening Panchayati Raj Institutions is a continuous process in which the Central and State Governments are involved. The performance of Panchayats depends on how much powers and resources are devolved to them, which vary from state to state. Appropriate steps have been consistently taken by the Ministry of Panchayati Raj to strengthen the Panchayati Raj Institutions in the States and Union Territories covered under Part IX of the Constitution. Prominent among these steps are the provision of financial and technical assistance under the schemes and programs of the Government and issue of advisories from time to time. In addition, under the Rashtriya Gram Swaraj Abhiyan scheme, financial and technical assistance is also

provided for capacity building of Panchayats to enable them to effectively and efficiently carry out the assigned tasks.

The Ministry of Panchayati Raj also assists in the preparation of guidelines for participatory planning and preparation of Gram Panchayat Development Plans by Panchayats, bringing about efficiency, transparency and accountability for achieving development objectives.

In order to empower Panchayats to be strengthened digitally and to bring transparency, accountability and efficiency in their functioning, the Ministry has developed a simplified task based accounting application- E-GramSwaraj (egramswaraj.gov.in) to provide a system of budgeting, accounting and auditing in Panchayats. Apart from this, incentive awards to selected best performing Panchayats and assistance to the States in preparing detailed guidelines for preparation of participatory Gram Panchayat Development Plans are also included.

Further, the efforts of the Ministry of Panchayati Raj have led to a substantial increase in the transfer of funds to rural local bodies through the Central Finance Commission, especially during the tenure of the Fourteenth and Fifteenth Finance Commissions. The enhanced allocation to Gram Panchayats has provided untied funds to meet the basic Gram Panchayat specific requirement.

(c) &(d)The State-wise grants allocated under the Fourteenth and Fifteenth Finance Commissions for the Panchayati Raj Institutions during the last three years is at **Annexure.** 

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## Annexure Refereed to in Reply to part (c) & (d) of the Lok Sabha Un-starred Question No. 3017 answered on 22.03.2022 regarding Development Works in Villages

The State-wise Grants Allocated under the Fourteenth and Fifteenth Finance Commissions for the Panchayati Raj Institutions during the last three years.

Sl.No	States	2018-19	2019-20	2020-21
1	Andhra Pradesh	1947.32	2622.13	2625
2	Arunachal Pradesh	184.49	248.44	231
3	Assam	1218.82	1641.19	1604
4	Bihar	4729.38	6368.25	5018
5	Chhattisgarh	1180.02	1588.94	1454
6	Goa	30.1	40.53	75
7	Gujarat	1942.96	2616.26	3195
8	Haryana	873.86	1176.68	1264
9	Himachal Pradesh	407.24	548.36	429
10	Jammu & Kashmir*	779.4	1049.49	0
11	Jharkhand	1360.62	1832.12	1689
12	Karnataka	2090.1	2814.39	3217
13	Kerala	904.03	1217.3	1628
14	Madhya Pradesh	3050.41	4107.48	3984
15	Maharashtra	3383.28	4555.7	5827
16	Manipur	46.36	62.43	177
17	Meghalaya			182
18	Mizoram			93
19	Nagaland			125
20	Odisha	1991.48	2681.59	2258
21	Punjab	920.58	1239.58	1388
22	Rajasthan	3067.8	4130.9	3862
23	Sikkim	33.41	44.99	42
24	Tamil Nadu	1975.07	2659.5	3607
25	Telangana	1209.53	1628.68	1847
26	Tripura	75.53	101.71	191
27	Uttar Pradesh	8050.34	10840.04	9752
28	Uttarakhand	423.64	570.44	574
29	West Bengal	3193.39	4300.01	4412
	Total	45069.16	60687.13	60750

\* Jammu & Kashmir now a Union Territory